

BY SPEED POST

BEFORE SHRI G.S. YADAV, JOINT SECRETARY & LEGAL ADVISER AND  
FIRST APPELLATE AUTHORITY (NOTARY)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS, ROOM  
NO. 406-B 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 9/JS&LA(GSY)/NC/RTI/2015

**IN THE MATTER OF:**

Shri Tiwari Sanjay Keshavprasad  
18, Kherwanagar Society  
Nr. Vallabh Park, D Cabin, Sabarmati  
Ahmedabad – 380 019  
Gujarat

Appellant

Versus

Central Public Information Officer(N)  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhavan  
New Delhi – 110001

Respondent

ORDER

24.03.2015

Feeling aggrieved with the decision of CPIO dated 05.02.2015, appellant has filed this appeal, received in this office on 11.3.2015.

2. The notices were issued to the parties but despite notices, appellant has not put in his presence whereas CPIO is present in person. Since appellant has not turned up, the appeal is being decided after hearing the CPIO and taking into consideration the material available on record.

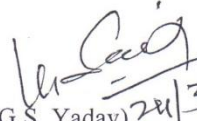
3. I have perused the record and considered the submissions made by the CPIO. A perusal of the appeal dated 7.3.2015 makes it clear that no specific issue for reply has been mentioned by the appellant. Moreover, I have also gone through the applicant's application dated 8.1.2015 basing upon which CPIO has furnished the information dated 05.2.2015. The application dated 8.1.2015 is also not having any specific question for answer as per provisions of the RTI Act, however, then too, the CPIO has replied the same.

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4. Considering entire facts and circumstances, as there was no specific question to be replied by the CPIO in appellant's application dated 8.1.2015, as well as in the appeal the appellant has also not specified specific issue for which information is sought for, hence, the appeal is devoid of merit and deserves to be dismissed. Accordingly, the appeal is dismissed.

5. In case, the appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

  
(G.S. Yadav) 24/3/15  
Joint Secretary & Legal Adviser &  
First Appellate Authority  
Date: 24.03.2015

1. Shri Tiwari Sanjay Keshavprasad, 18, Kherwanagar Society, Nr. Vallabh Park, D Cabin, Sabarmati, Ahmedabad – 380 019, Gujarat.
2. DLA & CPIO (Notary), Department of Legal Affairs, Ministry of Law & Justice, Shastri Bhawan, New Delhi – 110001.
3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi-110001.